

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

NO
APPOINTMENT

O.A. No. 402 of 1992
T.A. No.

DATE OF DECISION 20th October 1992.

Shri J.M. Singh

Petitioner

Shri B.B. Gogia

Advocate for the Petitioner(s)

Versus

Union of India and others. Respondent

Shri B.R. Kyada.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan

Vice Chairman.

The Hon'ble Mr. R.C. Bhatt

Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Janak Singh Madho Singh

"Randal Krupa"
Yaduvanshi Nagar,
Near Dhoria,
Near Dharam Nagar,
Bhagwatipara

Rajkot.

Applicant.

Advocate Shri. B.B. Gogia

Versus.

1. Union of India

Owing & Representing
Western Railway, *Through*: General manager,
Chuchgate,
Bombay 400 020

2. Divisional Railway Manager,
Western Railway,
~~xxxxxx~~ Rajkot Division,
Kothi Compound, Rajkot.

Respondents.

Advocate Shri B.R. Kyada.

O R A L J U D G E M E N T

In

O.A. 402 of 1992

Date : 20-10-92

Per : Hon'ble Shri N.V. Krishnan Vice Chairman.

Shri B.B. Gogia for the applicant.

Shri B.R. Kyada for the respondents.

Heard, The applicant was informed by the Annexure A-9 letter that in case he was willing for the post of Casual Safaiwala, he should express his

his unconditional willingness in that regard within 15 days. The applicant has expressed his willingness in this regard by his letter dated 30-12-1991 (Annexure A-10). His grievance is that, even then, he has not been provided the employment.
 has, He, therefore, prayed as follows.

" The respondents may please be directed to release appointment to the Applicant forthwith, considering his case on the basis of qualification as applicable under the rules at the time of his earlier service, i.e. any job in Class IV service, other than safaiwala in the Sanitary Department. Without prejudice to this, the respondents may please be directed to release the appointment order even as ~~fix~~ Safaiwala".

The prayer made is inconsistent with Annexure A-9 offer. The learned Counsel for the respondent submits that in terms of the Annexure A-9, the respondents will issue the necessary appointment orders within 3 weeks from today and the application is disposed of. *on its basis*

the

2. We have heard the parties. In view of the matter the relief sought for cannot be granted. This application is disposed of with the directions to the 2nd respondent to give effect to the offer at Annexure A-9 within three weeks from today. Application is disposed of.

R.C. Bhatt

(R.C. Bhatt)
Member (J)

Chm
20/10/92

(N.V. Krishnan)
Vice Chairman.

**As*